Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting NC-V held on 03.04.2008

The Meeting No. 01/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 03.04.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Promod Kumar, Technical Officer	DOR
4.	Sh. Kuldeep Singh, Assistant Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting 50/AMO8 held on 27.03.2008 were ratified. The Agenda for individual cases for Meeting No. 01/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

: 1/84-ALC3/2008 MEETING DATE : 03.04.2008 MEETING NUMBER

	Case No.:5/1/84-ALC3/2008	-	Meet No/Date:1/84-ALC3/2008 03.04.2008	Status: Rejected
	HQ File :01/84/050/00398/AM08/		Lic.No/Date:3010054508 02.01.2008	
\parallel_1	Decision: The Committee consider	ared the case as per agenda alor	agwith other relevant papers	and observed

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not forwarded the detailed manufacturing process alongwith the proof of machinery involvement in Non-woven process. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:3/1/84-ALC3/2008	3	02.04.2000	Status: Approved
HQ File :01/84/050/00396/AM08/		Lic.No/Date:0210108325 18.01.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 2% wastage on import item as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
PACMAAN GLAND	950 Kgs.	PTFE – Impregnated, Lubricated	969 Kgs.
PACKING		and Graphited yarn 725 ECO	

The description of export item may be amended to read as" PACMAAN GLAND PACKING made out of PTFE/Graphite Impregnated yarn 725 ECO".

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name:NIRANJAN DECOFLOCKS (P) LTD.	0000	Status: Approved
HQ File :01/84/050/00397/AM08/	RLA File :05/24/040/00793/AM08/	Lic.No/Date:0510215103 18.01.2008	
Desisions The Committee consid			1 - 1 ²

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 2% wastage on import item at S>no. 1 as detailed below: -

- 11	allowing 2 70 WE	istage on impe	of them at 67 no. T as actained below.		
	Export	Export Qty.	Import Item	Qty. allowed	
	Product				
	Flocks	4650 Kgs	1) Tow-Nulon/Polymide-	4743 Kgs	
			66/6.9 DTX to 22 DTX		
			2) Tannin/Tannic acid or	No justification for use in the	
			equivalent	export item has been given.	
				Hence, disallowed.	
			3) Softener for flocks	No justification for use in the	
				export item has been given.	
				Hence, disallowed.	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/1/84-ALC3/2008	1 7	02.04.2000	Status: Approved
HQ File :01/84/050/00395/AM08/		Lic.No/Date:0410093856 14.02.2008	

Decision: The Committee considered the case as per agenda and observed that applicant firm have not given particular no. of style, calculation sheet CAD/CAM for the export item. In view of this Committee in consultation with the representatives of technical authorities present in the meeting felt that 100% Polyester fabric may be allowed @ 5 Sq mtrs./Pc. Accordingly, it was decided to ratify the Advance Authorization issued in this case as detailed helow:

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	Export Product	Export	Import Item		Qty. allowed
	·	Qty.	-		•
	General Texltiles Acvocate long gown with inteling made out of	2300 Pcs	100% fabric	Polyester	11500 Sq mtrs.
	100% Polyester fabric				
	The R.A shall be advised to take necessary action subject to compliance of other usual				

Case No.:1/1/84-ALC3/2008	Party Name:SKYLINE EXPORTS	Meet No/Date:1/84-ALC3/2008 03.04.2008	Status: Rejected
HQ File :01/84/050/00394/AM08/	RLA File :32/21/040/00251/AM08/	Lic.No/Date:3210037486 17.03.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given the specific requirement of LABELS and TAPE mentioned in the import items for the said export product nor material of construction of LABELS and TAPE. Further, width of LABELS and TAPE is also not given. In view of this, it is not possible to compute the requirement of inputs; hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Manually generated agenda cases

conditions.

Case No.1	M/s. Shital Fibres Ltd., Jalandhar.
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	NC 01/09 dt. 03.04.2008	F.No. 01/84/162/945/AM-08/DES-V
Request for modification of norms.		

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that in this case applicant firm had applied for Advance Authorization to the R.A, Ludhiana for export of 11560 Kgs. of Synthetic Printed Blanket made of Acrylic Fibre and Polyester Cotton Spun Yarn under Para 4.7 of HBP 2004-09, but R.A taking cue from SION, J-32 advised that since in this case there is a change in the description of export product and import item, firm should apply for modification of SION. The Committee, after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to advise R.A, Ludhiana to issue Advance Authorization under Para 4.7 of HBP and adhoc norms in this case may be fixed as detailed below: -

Export Product	Export	Import Item	Import Qty.
	Qty.		
Synthetic Printed	11560	1) Acrylic Fibre (15-17 DN)	1) 12184.24 Kgs.
Blankets made of	Kgs		
Acrylic Fibre and		2) Cationic Dyes (100%	2) 196.5 Kgs.
Polyester Cotton		strength)	
Spun Yarn			

The description of export item may be amended to read as "Synthetic Printed Blankets made of Acrylic Fibre and Polyester Cotton Spun Yarn containing 80% Polyester & 20% Cotton".

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.2	Received from Council for Leather Exports, Chennai.
NC 01/09 dt. 03.04.2008	F.No. 01/84/162/497/AM-08/DES-V
Review of Value Cap, Value	e Addition for revision of DEPB rates for the Textiles &
Leather Products – reg.	

Decision: The Committee considered the case as per agenda and observed that Council for Leather Exports have submitted the requisite information/details as per format presescribed by DEPB Committee. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided to

recommend this case to DEPB Committee for consideration.

dated 08.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Case No.3 M/s. Charnakattu Coir Manufacturing Co.Pvt. Ltd. F.No. 01/84/162/1165/AM-08/DES-V NC 01/09 dt. 03.04.2008 Ratification of input output norms against Advance Authorisation No.1010028413

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the information/details submitted by the firm. The Committee, after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 2% wastage as detailed below: -

Expor	t Product		Export		Import Item	Import Qty.
			Qty.			
PVC	backed	Coir	2913	Sq	Relevant PVC backed coir	2971.26 Sq mtrs.
Mats	and Matti	ng in	mtrs.		matting in roll for.	
variou	s cut size	S.				

On both side of import and export item under the advance authorization in question, the description "Thickness of Coir: 15 mm. Thickness of PVC: 2 mm and total thickness of Mat: 17 mm" shall match.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.4	M/s Leela Scottish Lace Pvt. Ltd., Mumbai
NC 01/AM09 dated 03.04.2008	F.NO.01/84/50/177/AM00/DES-V
Redemption of Advance authorization	on No. 0310008345 dated 07.09.1999.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm vide their letter dated 24.03.2008 have informed that there are some more Style Nos. viz., 8554, 7549 and 7554 in addition to the style no. **8549** against the advance authorization in question, which was mentioned in the decision of NC taken on 14.02.2008 for monitor/check on the export side by R.A. The Committee, in consultation with representatives of technical authorities present in the meeting decided to incorporate the Style Nos. 8554, 7549 and **7554** in addition to style no. **8549** against the Advance authorization in question.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing all the Style Nos mentioned above on export side against the Advance authorization in question.

Case No.5	M/s Leela Scottish Lace Pvt. Ltd., Mumbai
NC 01/AM09 dated 03.04.2008	F.NO.01/84/162/218/AM05/DES-V
Redemption of Advance authorization	on No. 0310004453 dated 12.08.1999.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm vide their letter dated 24.03.2008 have informed that there are some more Style Nos. viz., 2299, 2301 and 2395 in addition to the style no. **2300** against the advance authorization in question, which was mentioned in the decision of NC taken on 14.02.2008 for monitor/check on the export side by R.A. The Committee, in consultation with representatives of technical authorities present in the meeting decided to incorporate the Style Nos. 2299, 2301 and 2395 in addition to the style no. 2300 against the Advance authorization in question.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing all the Style Nos mentioned above on export side against the Advance authorization in question.

Case No.6	M/s. Frontier Textile Pvt. Ltd.
NC 01/08 dt. 03.04.2008	F.No. 01/84/162/374/AM-08/DES-V
Ratification of input output	norms against Advance Authorisation No.0210101624
dated 15 06 2007 – under F	Para 4 7 of HBP (Vol I) 2004-2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and as per assessment worked out by the representatives of technical authorities present in the NC meeting on 27.03.2008 on the basis of Sample shown by Sh.Anup Jaiswal, an authorized representative of the firm, who appeared for personal hearing decided to ratify the advance authorization issued in this case as detailed below:-

S.No	Export Product	Export Qty.	Import Item	Qty. allowed
1	Industrial workwear (i) 1000 Pcs. Bib trouser made out of 762 Sq mtrs. Nylon Cordura fabric 500D*1000D*78T P/D Tefflon cire of 63" width & 609.60 Sq mtrs. 770D Cordura Fabric of 63" width	1000 Pcs	1) Nylon Cordura fabric 500D*1000D*78T P/D Tefflon cire of 63" width.	1) 1949.20 Sq mtrs.
2	& 1.676 mtrs. of Ind. Fabric. Industrial workwear (ii) 1400 Pcs. short jacket made out of 1066.80 Sq mtrs. Nylon Cordura fabric 500D*1000D*78T P/D Tefflon cire of 63" width & 853.44 Sq mtrs. 770D Cordura Fabric of 63" width	1400 Pcs	2) 770 D Cordura fabric, 63" width 3) 500D Cordura fabric 63"	2) 1539.20 Sq mtrs. 3) 1825 Sq
3	& 1.342 mtrs. of Ind. Fabric. Industrial workwear (iii) 2400 Pcs. trouser made out of 1828.80 Sq mtrs. Nylon Cordura fabric 500D*1000D*78T P/D Tefflon cire of 63" width & 1463.04 Sq mtrs. 770D Cordura Fabric of 63"	2400 Pcs	width 4) 300D Nylon fabric, 63" width	mtrs. 4) 500 Sq mtrs.

	width & 1.152 mtrs. of Ind. Fabric.	
4	Industrial workwear (i) 5600 Pcs. trouser made out of 1706.88 Sq mtrs. Nylon Cordura fabric 500D*1000D*78T P/D Tefflon cire of 63" width & 883.92 Sq mtrs. 770D Cordura Fabric of 63" width & 1.83 mtrs. of Ind. Fabric.	5600 Pcs
5	Industrial workwear (ii) 1200 Pcs. Bib trouser made out of 365.76 Sq mtrs. Nylon Cordura fabric 500D*1000D*78T P/D Tefflon cire of 63" width & 190.50 Sq mtrs. 770D Cordura Fabric of 63" width & 2.175 mtrs. of Ind. Fabric.	1200 Pcs
6	Industrial workwear (iii) 1200 Pcs. coverall made out of 365.76 Sq mtrs. Nylon Cordura fabric 500D*1000D*78T P/D Tefflon cire of 63" width & 190.50 Sq mtrs. 770D Cordura Fabric of 63" width & 3.270 mtrs. of Ind. Fabric.	1200 Pcs
7	Industrial workwear (i) 3500 Pcs. Jacket made out of 1600.20 Sq mtrs. of 500D Nylon Cordura fabric of 63" width & 2.14 mtrs. of Ind. Fabric.	3500 Pcs
8	Industrial workwear (ii) 4750 Pcs. trouser made out of 1447.80 Sq mtrs. of 500D Cordura fabric of 63" width & 2.00 mtrs. of Ind. Fabric.	4750 Pcs
9	Industrial workwear (i) 2500 Pcs. trouser made out of 2286 Sq mtrs. of 300D Nylon fabric of 63" width & 1143 Sq mtrs. 770D Cordura Fabric of 63" width & 1.619 mtrs. of Ind. Fabric.	2500 Pcs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Outside agenda points

During Norms Committee meeting, the representative of Deptt. of Revenue present in the meeting reiterated that NC

should not look at the cases relating to revision of Value Cap and DEPB rates. Committee was of the view that in the light of recent decision of Government to extend the DEPB benefits to the exporters, it is not possible to stop the normal functioning of Norms Committee entrusted with it, which also include the consideration of cases relating to revision of Value Cap and DEPB rates. Moreover, it is also a fact that NC simply considers these cases only for recommendation to DEPB Committee and it is the only DEPB Committee, which finalizes the cases. It was therefore decided to intimate Deptt. of Revenue accordingly.